

**Discharging official duties by  
charge-sheeted officials**

777. SHRI PYARIMOHAN MOHAPATRA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a number of All India Services Officers charge-sheeted for corruption and facing trial before Criminal Courts are continuing to discharge official duties;

(b) if so, their number, service-wise and State-wise;

(c) whether Government have any policy of keeping such officers away from duty posts in the interest of the morale of other employees; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) **Yes, Sir.**

(b) The information is given as under;

Name of Cadre	IAS	IPS	IFS
Andhra Pradesh	2	—	—
Assam-Meghalaya	1	—	—
AGMUT	3	1	1
Bihar	—	2	—
Chhattisgarh	—	—	2
Gujarat	—	—	3
Haryana	—	1	2
Himachal Pradesh	—	1	—
Jharkhand	2	1	—
J&K	—	—	—
Karnataka	1	—	—

Name of Cadre	IAS	IPS	IFS
Kerala	3	—	—
Madhya Pradesh	—	—	—
Maharashtra	—	1	1
Manipur-Tripura	1	—	—
Nagaland	—	—	—
Orissa	2	—	—
Punjab	2	—	1
Rajasthan	—	—	—
Sikkim	—	—	—
Tamil Nadu	2	—	—
Uttar Pradesh	3	—	—
Uttaranchal	—	—	—
West Bengal	—	—	—

(c) Yes Sir. Rule 3 of the All India Services (Discipline & Appeal) Rules, 1969 enables suspension of a member of the service against whom an investigation, inquiry or trial relating to criminal charge is pending, at the discretion of the Government, until termination of all the proceedings relating to that charge, if the charge is connected with his position or is likely to embarrass him in the discharge of his duties or involves moral turpitude. The Government under whom the officer is serving can exercise the said power. Further, suspension is required to be reviewed at specific intervals by a Committee as provided in the rules. During the period of suspension, officers are entitled to subsistence allowance at the rate of 50% of last pay for the first three months and thereafter at the rate of 75%, without the officer performing any duties. Besides, Criminal cases take a long time to conclude. The Review Committee makes recommendations to the Competent Authority for extension of suspension/revocation of suspension after taking into consideration the facts of each case.

(d) Does not arise.